

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 7 of 2012 &
I.A. No. 294 of 2012**

Dated: 19th March, 2013

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Nayan Mani Borah, Technical Member (P&NG)**

**Gujarat State Petroleum Corporation Ltd. ... Appellant (s)
Versus**

Gail India Limited & Ors. ... Respondent (s)

Counsel for the Appellant (s): Mr. C.S. Vaidyanathan, Sr. Adv.
Mr. Piyush Joshi, Adv. and
Ms. Sumati Yadava, Adv. for GSPCL

Counsel for the Respondent (s): Mr. Rajat Navet, Adv. for IOCL &
BPCL,
Mr. M.G. Ramachandran, Adv.
Mr. Ankit Jain, Adv, and
Mr. Raghu Nayyar, Adv. for GAIL
Mr. I.S. Alag, Adv., Mr. R. Diwan,
Adv. & Mr. J.S. Bindra, Adv. for
PNGRB

ORDER

We have heard the Learned Senior Counsel for the Appellant and Learned Counsel for the Respondents. They are directed to file their respective written submissions on or before 01st April, 2013 after serving copy on the other side.

Post the matter on **8th April, 2013 at 2:30 p.m.** for Reporting Compliance and for making further submissions.

**(Nayan Mani Borah)
Technical Member (P&NG)**

**(Justice M. Karpaga Vinayagam)
Chairperson**

Pr/rt